

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2419
TO BE ANSWERED ON THE 06th AUGUST, 2024

APMC REGULATED MANDIS

2419. SHRI M MALLESH BABU:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the total number of APMC regulated mandis at present in the country, State-wise;
- (b) whether the Government is aware that there is a need to establish more number of markets to prevent distress sales and ensure income security for farmers and if so, the details thereof;
- (c) whether the Government has taken necessary steps for expanding APMC premises and any funds allocated for Kolar APMC and if so, the details thereof and adequate number of APMC; and
- (d) the measures taken/being taken by the Government to set up regulated mandis in the country?

ANSWER

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्यमंत्री (SHRI RAMNATH THAKUR)

(a): The State-wise total number of Agricultural Produce Market Committee (APMC) regulated mandis across the country is at Annexure.

(b) & (c): Agricultural Marketing is a State subject and Agricultural Produce Market Committees (APMCs) are regulated under respective State Agricultural Produce Market Committee Act of the State. At present, one regulated APMC mandi serves approximately 406 sq. km. area against the norm of 80 sq. km. area (National Commission on Farmers' Report, 2006). In order to provide better farmer - market linkages and fair prices to farmers, in addition to regulated markets, there are other markets also like non-regulated wholesale markets, farmer – consumer markets, purchase centres and private wholesale markets. In addition, Government is promoting to declare warehouses and cold storages as deemed market yards to improve the farmer – market linkages. Government of India had launched reform linked National Agriculture Market (e-NAM) scheme, a virtual platform integrating physical wholesale mandis/ markets of different States/ Union Territories (UTs) to facilitate online trading of agriculture and horticulture commodities to enable farmers to realize better remunerative prices for their produce. All these contribute towards better marketing efficiency and also better prices to farmers.

(d): Agriculture marketing being a state subject, States after assessing the requirement based on production, marketable surplus & existence of traders etc. used to establish APMC markets. Government has been always supporting the idea of strengthening of Agricultural Produce Market Committees (APMCs) and making them more competitive through improving services and infrastructure. Government has been assisting APMCs for infrastructure and value chain development through various schemes like Rashtriya Krishi Vikas Yojna - RAFTAAR, Agriculture Market Infrastructure (AMI), National Agriculture Market (e-NAM) and Agri. Infrastructure Fund (AIF) etc.

ANNEXURE**State-wise number of Agricultural Produce Market Committee (APMC) regulated mandis across the country**

Sl. No.	State/UT	APMC regulated markets
1	Andhra Pradesh	318
2	Arunachal Pradesh	19
3	Assam	226
4	Chhattisgarh	187
5	Goa	8
6	Gujarat	405
7	Haryana	285
8	Himachal Pradesh	63
9	Jharkhand	201
10	Karnataka	564
11	Madhya Pradesh	557
12	Maharashtra	929
13	Meghalaya	2
14	Nagaland	19
15	Odisha	535
16	Punjab	436
17	Rajasthan	484
18	Tamil Nadu	288
19	Telangana	282
20	Tripura	21
21	Uttar Pradesh	633
22	Uttarakhand	62
23	West Bengal	537
24	Delhi	15
25	Chandigarh	1
26	Puducherry	8
	Total	7085
